

(e) and (f) Various steps being taken to increase indigenous production of crude oil and petroleum products and thereby reduce imports are-

(i) Increasing indigenous production of crude oil by developing new schemes and additional development of existing fields.

(ii) To meet the growing demand of petroleum products in the country the Government has opened refining sector for private investment. Based on all LOIs issued, refining capacity is expected to increase from existing 60.55 MMTPA to about 131 MMTPA by 2001-02 on implementation of LOI issued.

(iii) Encouraging the participation of private/joint venture in the oil sector.

(iv) Enhancing exploration of hydrocarbons and increasing reserves through seismic surveys, deep water exploration, acquisition of acreages/reserves abroad and exploration in frontier areas.

Centrally Sponsored Schemes

758. SHRI RAVINDRA KUMAR PANDEY
SHRI VIJAY KUMARA KHANDELWAL
SHRI RAMESHWAR PATIDAR
SHRI SANDIPAN THORAT
SHRI A.G.S. RAMBABU

Will the Minister of PLANNING & PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government have reviewed the performance of major projects/schemes in various sectors recently;

(b) if so, the details thereof, sector-wise, State-wise;

(c) the action taken/proposed to be taken to accelerate performance of limping projects; and

(d) the details of improved monitoring mechanism carried out/set up recently and fresh initiative taken to ensure achievement of the set targets?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) and (b) Yes, Sir. The DPI has been reviewing every month the progress of major projects (costing Rs.100 crores and above) in various sectors. Project wise details are given in the project implementation status report for the quarter April-June 1996. The copy of the Report is available in the Parliament library.

(c) and (d) The action being taken/proposed to be taken by the Government vary from project to project and time to time. However, the nature of measures by the Government in general in the implementation is given in the enclosed Statement. The fresh initiatives taken by the Government for achieving the said targets of project

implementation are (i) proposal to introduce on-line monitoring system (ii) prioritisation of projects within available resources (iii) weeding out/privatisation of projects making slow progress and laying more emphasis on accountability in project implementation through the system of Memoranda of Understanding between Government and the Chief Executive of project implementing agencies. The Approach Paper to the Ninth Five Year Plan has endorsed these policies in a separate section and this has been approved by the National Development Council.

Statement

Steps taken by the Government to streamline for preparing the original estimates and implementation of projects for reducing overrun.

- i) Two-stage project approval.
- ii) On line computerised monitoring system is being implemented.
- iii) Intensive monitoring of projects at various levels to identify constraints and take remedial measures.
- iv) Formation of Empowered Committees with adequate financial powers.
- v) Review by the Committee of Secretaries of the specific projects facing constraints.
- vi) Setting up of project management team with tenure co-terminus with the gestation period of the project.
- vii) Improving contract management system.
- viii) Delegation of powers to field level executives.

[Translation]

CAT

759. SHRI KASHI RAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether any judgement has been given by the Central Administrative Tribunal against Class-I officers during the last two years;

(b) if so, the names of those officers, department-wise; and

(c) the action taken or proposed to be taken against such officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) to (c) 44335 cases were disposed of by the Central Administrative Tribunal during the period 1.1.1995 to 31.12.96. These included cases of all categories of Government servants including Group-A officers. Information regarding cases decided by the Tribunal in favour of or against Group-A officers is not maintained centrally.